

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
IA-36/2024
IN
IB-34(ND)/2022

IN THE MATTER OF:

M/s. Intec Capital Ltd. Petitioner/Applicant
Vs.
M/s.Vijay Kumar Singh Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 09.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Dhruv Parwal, Adv.
For the Respondent : Mr. Pankaj Garj, Sr. Adv., Mr. Yaksh Garg, Advs.
For the RP : Ms. Shivani Jaiswal, Adv.

ORDER

IA-36/2024

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the Respondent. Two days further time granted to enable the parties to file list of dates events and issue based chart with the relevant submissions as directed vide order dated 19.03.2024.

List the matter **on 26.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)